



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 128

Shillong, Tuesday, September 29, 2015,

7th Asvina-1937 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/405.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2015 (Act No. 5 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2015**

**An
Act,**

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

**Short title and
commencement**

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2015.

(2) It shall come into force on and from the 1st October, 2015.

**Amendment of
Act 2 of 1972**

2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance) Act 1972, for words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty" shall respectively be substituted.

**Amendment of
Act 4 of 1972**

3. In the Meghalaya (Ministers' Salaries and Allowance) Act, 1972, in Section 2,-

(i) in clause (a), for the words "rupees fifty thousand", the words "rupees sixty four thousand" shall be substituted.

(ii) in clause (b), for the words "rupees forty nine thousand six hundred", the words "rupees sixty three thousand six hundred" shall be substituted.

(iii) in clause (c), for the words "rupees forty nine thousand two hundred and fifty", the words "rupees sixty three thousand two hundred and fifty" shall be substituted.

(iv) in clause (d), for the words "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty two thousand seven hundred and fifty" shall be substituted.

(v) in clause (e), for the words "rupees forty eight thousand fifty hundred", the words "rupees sixty two thousand five hundred" shall be substituted.

**Amendment of
Act 8 of 1972****4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act 1972,-**

(a) In Section 3, for the words " rupees twenty thousand", the words " rupees thirty four thousand" shall be substituted;

(b) In Section 4,-

(i) in clause (b) for the words " rupees two hundred", the words "rupees six hundred" shall be substituted.

(ii) in clause (c) for the words "rupees three hundred" and "rupees five hundred" , the words "rupees five hundred" and "rupees eight hundred" shall respectively be substituted;

(c) the existing Section 6B shall be substituted by the following new section, namely,-

" 6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.

(2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route."

**Amendment of
Act 6 of 1983****5. In Section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words "rupees forty nine thousand two hundred fifty" the words " rupees sixty three thousand two hundred and fifty" shall be substituted.**

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.



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NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/409.—The Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2015 (Act No. 6 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

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**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' PENSION)
(AMENDMENT) ACT, 2015**

An

Act,

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

**Short title and
commencement**

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2015.

(2) It shall come into force at on and from the 1st October, 2015.

**Amendment of
sub-section (1)
Section 3 Act
of 1977**

2. In Section 3 (1) of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977, herein after to as principal Act, as amended for the words "ten thousand", the words "seventeen thousand" shall be substituted.

**Amendment of
Section 4A**

3. After Section 4A of the principal Act, the following explanation shall be inserted, namely,-

"Explanation – 'Services' means services under the Government as Government servant but does not include service as elected representative".

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.



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NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/412.—The Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2015 (Act No. 7 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

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**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' FAMILY PENSION)
(AMENDMENT) ACT, 2015**

An

Act,

further to amend the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

**Short title and
commencement**

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2015.

(2) It shall be come into force on and from the 1st October 2015.

**Addition of
new proviso to
Section 3 Act
of 2002**

2. After Section 3 of the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002, as amended (herein referred to as principal Act), the following new proviso shall be added,-

“Provided such family pension shall be deemed to be revised consequently from time to time on every amendment of the Legislative Assembly of Meghalaya (Members' Pension Act 1977.”

**Amendment of
Section 5**

3. In Section 5 of the principal Act, in between the words “to” and “in” occurring in the first line, the word “proviso” shall be inserted.

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.